

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 140 OF 2016 &
I.A. No. 307 OF 2016**

Dated: 12th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Ramayana Ispat Pvt. Ltd.

.... Appellant(s)

Vs.

Rajasthan Vidyut Prasaran Nigam Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Manu Seshadri
Mr. Ishan Bisht

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Shashank Pandit for R-1

Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya for R-2

Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-3

ORDER

IA No. 307 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for hearing on **15.11.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**